

(b) if so, the details of the resolution; and

(c) the reaction of Government of India in the matter?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): Yes, Sir.

(b) The resolution of March 1, 1990 stated inter alia, that from March 1, 1990 the Provincial Council would function as the "National State Assembly of the Free and Sovereign Democratic Republic of Eelam". that until 28 February, 1991 the council would also function as the "Constituent Assembly of the Free and Sovereign Democratic Republic of Eelam", and that the Council would be prepared to reconsider its decision if the Sri Lanka Government fulfils their demands.'

(c) Government have made abundantly clear that we support the unity and integrity of Sri Lanka and cannot support any call for Eelam in any form.

Division of D.T.C. into Zonal Corporations

*346. SHRI MADHAVRAO SCINDIA:
SHRI BALESHWAR YADAV:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is a proposal to divide the Delhi Transport Corporation into a number of zonal corporations for ensuring efficiency and smooth running of State buses in Delhi; and

(b) if so, the details of the proposal and the steps taken in this regard so far?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (a) and (d). One of the recommenda-

tions made by the Committee on Re-organization of Delhi set-up in its report submitted in December 1989 is that keeping in view the increase in the operations and staff strength of the DTC, it may be split into two or more corporations depending on the operational needs of the various areas to be served and their compactness. No decision on the report of the Committee has been taken.

Dilapidated DTC Buses

*347. SHRI ANAND SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government are aware that a large number of Delhi Transport Corporation buses on roads, especially the private buses under DTC. operation, are in a dilapidated and hazardous condition with broken foot-boards, door handles, red bars and torn seats; and

(b) if so, the specific step taken or being contemplated to ensure proper maintenance of those buses for comfortable and safe bus travel?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATION (SHRI K.P. UNNIKRIISHNAN): (a) and (b). All buses, including private buses associated with D.T.C., are allowed to ply only when they possess the fitness certificates issued by the Transport Authorities of the Union Territory. The operations of private buses under DTC are also monitored by the DTC independently or jointly with traffic police. One of the tasks of this checking machinery is to verify the conditions of the buses.

DTC will set up a special monitoring group to look into the fitness of all vehicles under DTC operation in Union Territory of Delhi.